

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 136/TT/2020

Date: 20.3.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for transmission assets under spare ICT Scheme in Northern Region Asset-I: 315 MVA, 400/220 kV ICT at Mandola (COD: 1.11.2010); Asset-II: 315 MVA 400/220 kV ICT at Ludhiana (COD: 1.12.2011)

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 20.4.2020:-

2014-19 period

- Justify assuming COD of Asset-II as 1.12.2011 as against 1.3.2012 approved by Commission in Orders 26.2.2016 and 6.1.2015 in Petition Nos. 191/TT/2015 and 113/TT/2012 respectively.
- All forms and formats for Asset-II based on COD of 1.3.2012 as approved by Commission
- Justify including Initial Spares of 21.07 lakh in capital cost used for working out tariff as per Auditor Certificate for Asset-II. Considering COD of 1.12.2011 and cut-off date of 31.3.2014 as mentioned in the instant petition, the capital cost applicable is 781.39 lakh and ceiling limit works out to 19.50 lakh.

Asset	Admitted Cost as on 31.03.2014 (A)	Initial Spares limit (B)	Claimed (C)	Ceiling Limit (A-C) x B/(1-B)
Asset-II	781.39	2.50%	21.07	19.50

- d) Form-4 justifying working of effective COD which has been mentioned as 1.5.2011, using the correct COD for Asset-II as approved by Commission
- e) Justification for claiming Weighted Average Rate of Depreciation at 5.280227% for 2023-24 while claiming completion of 12 years of life in 2022-23 in Para 6.1 based on claimed effective COD of 1.5.2011
- f) Reasons for withholding of such payments as have been claimed as add-cap for Asset-I and Asset - II after the cut-off date
- g) Undertaking on affidavit giving details of actual equity infused for the additional capitalisation during 2014-19 for the given transmission asset(s).

2019-24 period

- h) Confirmation whether any further previously recognized liabilities remain to be discharged for 2019-24 period since no add-cap has been claimed.

Forms

- i) Flow of liabilities statement as per enclosed Annexure-I(B).
 - j) Form-4
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure - I (B)

Liability Flow Statement

Name of Petitioner

Project Name

Asset No.	Headwise /Partywise	Particulars #	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge						Reversal						Additional Liability Recognized^						Outstanding Liability as on 31.3.2019	
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)		
Asset - 1	Party - A									-						-							-	-
Asset - 1	Party - B									-						-							-	-

TL/SS/Communication Systems etc.

^Works deferred for execution, contract amendment - please specify

*Whichever is later

This table is for computation that should match with Add Cap as per Petition for each Asset